

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 99/93 in
O.A. NO. 1258/92

New Delhi this the 2nd day of March, 1994

CORAM :

THE HON'BLE MR. JUSTICE B. C. SAKSENA, V.C. (J)

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

B. L. Joshi S/O J. M. Joshi,
R/O Q. No. 125J, DCM Rly. Colony,
Delhi - 110006. ... Applicant

In Person

Versus

1. Shri V. K. Aggarwal,
Divisional Railway Manager,
Northern Railway, Bikaner,

2. Shri G. K. Kanchan,
Station Superintendent,
Northern Railway,
Delhi Sarai Rohilla,
Delhi.

3. Shri S. K. Mathur,
General Manager,
Northern Railway,
Baroda House,
New Delhi. ... Respondents

By Advocate Shri R. L. Dhawan

O R D E R (ORAL)

Hon'ble Mr. Justice B. C. Saksena -

Learned counsel for the respondents stated before us that the respondents have taken vacant possession of the Railway quarter in question. The applicant, however, disputes the dues towards DCRG which are admissible to him and which are indicated in paragraph 1 of the reply filed by the respondents. The Estate Officer has already passed an order and

B.C.

an appeal against the same is still pending before the District Judge. No further orders are required in this C.C.P. The notices are discharged and the proceedings are dropped.

Adige
(S. R. Adige)
Member (A)

Bach
(B. C. Saksena)
Vice-Chairman (J)

/as/